

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 36/08 held on 04.12.2007.

The Meeting No.36/08 of Norms Committee-II was held on 04.12.2007 for the licensing year 2007-2008 under the Chairpersonship of Additional Director General of Foreign Trade (MDK) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri B.D. Ghosh Jt. IA	MOS
3.	Shri A.S. Sandhoo, Adl. Dir	DIT
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri O.P. Hisaria, JT. DGFT	DGFT
6.	Shri Ramanand Meena, DDG	DGFT
7.	Smt. Veena Bhalla, DDG	DGFT
8.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:2/36/81-ALC2/2007	Party Name:SARA SERVICES & ENGINEERS(P)LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
HQ File :01/81/050/00422/AM08/	RLA File :61/24/040/00022/AM08/	Lic.No/Date:6110000104 06.11.2007	Defer Date:
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The item of import item No. 18, 19 & 145 may be allowed as 1 m/meter content of cable of relevant specification. 2. Spares if any may be segregated and allowed as per the Policy for spares. 3. Other items being components may be allowed on net to net basis. 4. Wherever the items are imported as kits, Name & quantities of the items in the kits may be obtained and incorporated in the list. R/A may take suitable consequential action accordingly.		

Case No.:3/36/81-ALC2/2007	Party Name:SARA SERVICES & ENGINEERS(P)LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
HQ File :01/81/050/00423/AM08/	RLA File :61/24/040/00023/AM08/	Lic.No/Date:6110000105 06.11.2007	Defer Date:
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The item of import item No. 34 may be allowed as 1 m/meter content of steel stubbing of relevant grade and O.D/I.D. 2. Spares if any may be segregated and allowed as per the Policy for spares. 3. Other items being components may be allowed on net to net basis. 4. Wherever the items are imported as kits, Name & quantities of the items in the kits may be obtained and incorporated in the list. R/A may take suitable consequential action accordingly.		

3	Case No.: 4/36/81-ALC2/2007	Party Name:SARA SERVICES & ENGINEERS(P)LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status: Case Added
	HQ File :01/81/050/00424/AM08/	RLA File :61/24/040/00024/AM08/	Lic.No/Date:6110000106 06.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The item of import item No. 36 may be allowed as 1 m/meter content of steel stubbing of relevant grade and O.D/I.D. 2. Spares if any may be segregated and allowed as per the Policy for spares. 3. Other items being components may be allowed on net to net basis. 4. Wherever the items are imported as kits, Name & quantities of the items in the kits may be obtained and incorporated in the list. R/A may take suitable consequential action accordingly.			

4	Case No.: 5/36/81-ALC2/2007	Party Name:SARA SERVICES & ENGINEERS(P)LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status: Case Added
	HQ File :01/81/050/00425/AM08/	RLA File :61/24/040/00025/AM08/	Lic.No/Date:6110000107 06.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The item of import item No. 31 may be allowed as 1 m/meter content of steel stubbing of relevant grade and O.D/I.D. 2. Spares if any may be segregated and allowed as per the Policy for spares. 3. Other items being components may be allowed on net to net basis. 4. Wherever the items are imported as kits, Name & quantities of the items in the kits may be obtained and incorporated in the list. R/A may take suitable consequential action accordingly.			

5	Case No.:1/36/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:36/81- ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00421/AM08/	RLA File :03/94/040/00830/AM08/	Lic.No/Date:0310449655 07.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 22.01.2008.			

6	Case No.:6/36/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:36/81- ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00426/AM08/	RLA File :07/24/040/00334/AM08/	Lic.No/Date:0710054430 12.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be relisted on 22.01.2008.			

7	Case No.:7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:36/81- ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008			

8	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:36/81- ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. . The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008			

9	Case No.:9/36/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00429/AM08/	RLA File :02/24/040/00219/AM08/	Lic.No/Date:0210105975 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008.			

10	Case No.:10/36/81-ALC2/2007	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00430/AM08/	RLA File :07/24/040/00323/AM08/	Lic.No/Date:0710054455 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 08.01.2008			

11	Case No.:11/36/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00431/AM08/	RLA File :02/24/040/00220/AM08/	Lic.No/Date:0210105983 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 08.01.2008			

12	Case No.:12/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00432/AM08/	RLA File :31/24/040/00208/AM08/	Lic.No/Date:3110031555 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the case pertains to NC Misc. hence it was decided to transfer the case to NC-VI for the appropriate decision.			

13	Case No.:13/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00433/AM08/	RLA File :31/24/040/00106/AM08/	Lic.No/Date:3110031556 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the case pertains to NC Misc. hence it was decided to transfer the case to NC-VI for the appropriate decision.			

14	Case No.:14/36/81-ALC2/2007	Party Name:SONA KOYO STEERING SYSTEMS LTD.	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00434/AM08/	RLA File :05/24/040/00628/AM08/	Lic.No/Date:0510211992 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008.			

	Case No.:15/36/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00435/AM08/	RLA File :09/24/040/00360/AM08/	Lic.No/Date:0910032091 14.11.2007	Defer Date:
15	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008.			

	Case No.:16/36/81-ALC2/2007	Party Name:SIETZ TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00436/AM08/	RLA File :05/24/040/00633/AM08/	Lic.No/Date:0510212062 14.11.2007	Defer Date:
16	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008.			

	Case No.:17/36/81-ALC2/2007	Party Name:PUNJAB LIGHTING AIDS PVT. LTD.,	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00437/AM08/	RLA File :22/24/040/00047/AM08/	Lic.No/Date:2210007236 14.11.2007	Defer Date:
17	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 08.01.2008.			

18	Case No.:18/36/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:36/81-ALC2/2007 04.12.2007	Status:Case Added
	HQ File :01/81/050/00438/AM08/	RLA File :31/24/040/00280/AM08/	Lic.No/Date:3110031566 14.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the application of firm have not been received and requested RA to forward the same. Hence the Committee decided to send DO letter from Jt. DGFT to R/A. The case stands deferred and to be re-listed on 22.01.2008.			

PART "A" FRESH

Case No.A -222	M/s P.S.L.Ltd.Kutch
Meeting No.36/08	F.No.01/81/162/741/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310439800 dt 17-08-2007
	RLA F.No.03/95/40/481/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to call for the following information from the firm. The case stands deferred and to be re-listed on 22.01.2008.

1. Diameter, thickness and length of export product.
2. Coating thicknesses in the export product.
3. Specification of import item at Sl. No. 1 including its thickness.
4. Information in respect of Sl. No. 5 & 11 of SDF.

Case No.A -223	M/s Sai Flipped Coils Pvt.Ltd.Ahmedabad
Meeting No.36/08	F.No.01/81/162/742/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0810066034 dt 17-07-2007
	RLA F.No. 08/24/40/100/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DC (SSI) present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 3% wastage.

R/A may take suitable consequential action accordingly.

Case No.A -224	M/s FCI OEN Connectors Ltd.Cochin
Meeting No.36/08	F.No.01/81/162/855/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 1010027650 dt 16-10-2007
	RLA F.No. 10/81/040/0012/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 22.01.2008.

Case No.A - 225	M/s Oil Country Tubular Ltd.Hyderabad
Meeting No.36/08	F.No.01/81/162/857/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0910030460 dt 06-06-2007
	RLA F.No.09/24/40/86/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.
2. Copy of application may be sent to DHI for examination and comments.

Case No.A - 226	M/s Oil Country Tubular `Ltd.Hyderabad
Meeting No.36/08	F.No.01/81/162/858/AM08//DES-II
Dated: 04-12-2007	Advance Licence No 0910030628 dt 21-06-2007
	RLA F.No. 09/24/40/104/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

- 1 Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.
2. Copy of application may be sent to DHI for examination and comments.

Case No.A -227	M/s S.K.M.Technologies Pvt.Ltd.Hyderabad
Meeting No.36/08	F.No.01/81/162/859/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0910031039 dt 03-08-2007
	RLA F.No.09/24/40/184/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

- 1 Information in respect of Sl.No. 3 & 11 of the Standard Deficiency Format.
2. Copy of application may be sent to DC (SSI) for examination and comments.

Case No.A -228	M/s Sunchirin Autoparts India (P) Ltd.
Meeting No.36/08	F.No.01/81/162/860/AM08//DES-II
Dated: 04-12-2007	Advance Licence No 0710053569 dt 28-09-2007
	RLA F.No. 07/24/40/300/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DHI for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A - 229	M/s Suzlon Energy Ltd.Pune
Meeting No.36/08	F.No.01/81/162/861/AM08 /DES-II
Dated: 04-12-2007	Advance Licence No 3110030919 dt 27-09-2007
	RLA F.No.31/24/040/207/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

- 1 Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.

Case No.A - 230	M/s Precihole Machine Tools Pvt.Ltd.Thane
Meeting No.36/08	F.No.01/81/162/864/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310443655 dt 19-09-2007
	RLA F.No. 03/95/040/586/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

- 1 Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format.

Case No.A -231	M/s Pyro Electric Instruments Goa Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/865/AM08 /DES-II
Dated: 04-12-2007	Advance Licence No 1710001772 dt 27-09-2007
	RLA F.No.17/24/40/0061/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 11 of the Standard Deficiency Format for items of import at S. No. 8&9 of the list of import items.

Case No.A -232	M/s Sur Henning Pvt.Ltd.Bangalore
Meeting No.36/08	F.No.01/81/162/866/AM08//DES-II
Dated: 04-12-2007	Advance Licence No 0710053736 dt 10-10-2007
	RLA F.No.07/24/40/491/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.
2. Firm may also be advised to apply for fixation of SION.

Case No.A -233	M/s Oil Country Tubular Ltd.Hyderabad
Meeting No.36/08	F.No.01/81/162/867AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0910031398 dt 04-09-2007
	RLA F.No. 09/24/40/245/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The Committee observed that the matter is under examination of DIPP. The case stands deferred and will be re-listed on 22.01.2008.

Case No.A -234	M/s Carpo Electronics Ltd.Kanpur
Meeting No.36/08	F.No.01/81/162/868/AM08//DES-II
Dated: 04-12-2007	Advance Licence No 0610012435 dt 22-10-2007
	RLA F.No.06/24/404/23/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 22.01.2008.

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.36/08	F.No.01/81/162/899/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.

Case No.A -236	M/s SKM Technologies Pvt.Ltd.Hyderabad
Meeting No.36/08	F.No.01/81/162/900/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0910030627 dt 21-06-2007
	RLA F.No.09/24/40/98/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 3 & 11 of the Standard Deficiency Format.
2. Copy of application may be sent to DC (SSI) for examination and comments.

Case No.A -237	M/s Sara Services & Engineers (P) Ltd. Dhradun
Meeting No.36/08	F.No.01/81/162/894/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 6110000104 dt 16-11-2007
	RLA F.No.61/24/40/22/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The item of import item No. 18, 19 & 145 may be allowed as 1 m/meter content of cable of relevant specification.
2. Spares if any may be segregated and allowed as per the Policy for spares.
3. Other items being components may be allowed on net to net basis.
4. Wherever the items are imported as kits, Name & quantities of the items in the kits may be obtained and incorporated in the list.

R/A may take suitable consequential action accordingly.

Case No.A - 238	M/s Sara Services & Engineers (P) Ltd. Dhradun
Meeting No.36/08	F.No.01/81/162/895/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 6110000107 dt 06-11-2007
	RLA F.No. 61/24/40/25/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The item of import item No. 31 may be allowed as 1 m/meter content of tubing of relevant specification.
2. Spares if any may be segregated and allowed as per the Policy for spares.
3. Other items being components may be allowed on net to net basis.
4. The firm is also advised to apply for fixation of SION.

R/A may take suitable consequential action accordingly.

Case No.A -239	M/s Sara Services & Engineers (P) Ltd. Dhradun
Meeting No.36/08	F.No.01/81/162/896/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 610000105 dt 06-11-2007
	RLA F.No. 61/24/40/23/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The item of import item No. 34 may be allowed as 1 m/meter content of tubing of relevant specification.
2. Spares if any may be segregated and allowed as per the Policy for spares.
3. Other items being components may be allowed on net to net basis.
4. The firm is also advised to apply for fixation of SION.

R/A may take suitable consequential action accordingly.

Case No.A - 240	M/s Sara Services & Engineers (P) Ltd. Dhradun
Meeting No.36/08	F.No.01/81/162/897/AM08/DES-II
Dated: 04-12-2007	Advance Licence No6110000106 dt 06-11-2007
	RLA F.No.61/24/40/24/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. The item of import item No. 36 may be allowed as 1 m/meter content of tubing of relevant specification.
2. Spares if any may be segregated and allowed as per the Policy for spares.
3. Other items being components may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

Case No.A 241-	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/877/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510210119 dt 05-10-2007
	RLA F.No. 05/24/40/532/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. The committee decided to refer a copy of the application of the firm to DIT for examination and comments. The case stands deferred and to be relisted on 22.01.2008.

Case No.A -242	M/s Thermax Ltd.
Meeting No.36/08	F.No.01/81/162/885/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 3110031126 dt 15-10-2007
	RLA F.No.31/24/40/227/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 5, 9, 11 & 13 of the Standard Deficiency Format.
2. Size wise breakup of materials being imported against S. Nos. 1 to 5 & 32 of import list.
3. Number wise breakup of each test piece being imported against S. No. 6 to the list alongwith its weight and justification for import thereof.
4. Numbersise breakup of each type being imported against S. Nos. 8, 10, 18, 19, 23, 24, 26 & 34 of the import list.
5. Exact end use and weight of each item being imported against S. No. 34. Will these items be used in an imported condition and without any further processing? If not, the complete details of processing done on each and justification of wastage, generated thereof may be furnished.
6. Weight wise breakup of each imported welding material required for the export product.

Case No.A -243	M/s Tuff Engineering Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/890/AM08/DES-II
Dated: 04-12-2007	Advance Licence No0510208850 dt 12-09-2007
	RLA F.No.05/24/40/472/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.
2. Copy of application may be sent to DC (SSI) for examination and their comments.

Case No.A -244	M/s Rathi Transpowoer Pvt.Ltd.Pune
Meeting No.36/08	F.No.01/81/162/880/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 3110030681 dt 06-09-2007
	RLA F.No.31/24/40/190/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 5 & 11 of the Standard Deficiency Format.
2. End use of export items.

Case No.A -245	M/s Unique Punch Systems Pvt.Ltd.Bangalore
Meeting No.36/08	F.No.01/81/162/887/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0710053644 dt 03-10-2007
	RLA F.No. 07/24/40/446/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008: -

1. Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format.

Case No.A -246	M/s Theeta Electricals Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/873/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510211382 dt 01-11-2007
	RLA F.No.05/24/40/558/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIPP and DC (SSI) for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -247	M/s M.Tech Innovations Ltd.
Meeting No.36/08	F.No.01/81/162/884/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 3110031111 dt 12-10-2007
	RLA F.No.31/24/40/221/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -248	M/s Rochem Separation Systems (I) Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/893/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310443268 dt 17-09-2007
	RLA F.No.03/95/40/600/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

Case No.A -249	M/s Vijai Electricals Ltd.
Meeting No.36/08	F.No.01/81/162/874/AM08/DES-II
Dated: 04-12-2007	Advance Licence No0910029887 dt 04-04-2007
	RLA F.No. 09/24/40/528/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DHI for examination of the case and their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -250	M/s Vijai Electricals Ltd.
Meeting No.36/08	F.No.01/81/162/892/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 09100230877 dt 13-07-2007
	RLA F.No.09/24/40/545/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to apply for fixation of SION and to re-list the case on 22.01.2008.

Case No.A -251	M/s Vijai Electricals Ltd.
Meeting No.36/08	F.No.01/81/162/871/AM08/DES-II
Dated: 04-12-2007	Advance Licence No0910031663 dt 28-09-2007
	RLA F.No.09/24/40/225/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.

Case No.A -252	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/879/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510209541 dt 26-09-2007
	RLA F.No.05/24/40/506/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -253	M/s Thermal Systems (Hyderabad) Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/876/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0910031663 dt 28-09-2007
	RLA F.No09/24/40/288/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 3 & 11 of the Standard Deficiency Format.

Case No.A -254	M/s MIRC Electronics Ltd.
Meeting No.36/08	F.No.01/81/162/880/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310445317 dt 05-10-2007
	RLA F.No.03/95/40/665/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -255	M/s Telekonnnectors Ltd.
Meeting No.36/08	F.No.01/81/162/875/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0410091528 dt 12-10-2007
	RLA F.No.04/24/40/247/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIPP for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.36/08	F.No.01/81/162/889/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

- 1.Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/buyer data sheet.
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form.

Case No.A -257	M/s Reynold India Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/891/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510208406 dt 31-08-2007
	RLA F.No.05/24/40/460/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

Case No.A -258	M/s The Saraswati Industrial Syndicate Ltd.Noida
Meeting No.36/08	F.No.01/81/162/881/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510211186 dt 26-10-2007
	RLA F.No.05/24/40/588/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.

Case No.A -259	M/s Timken India Ltd.
Meeting No.36/08	F.No.01/81/162/ 886/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0210104654 d28-09-2007
	RLA F.No.02/24/40/186/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.

Case No.A -260	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.36/08	F.No.01/81/162/882/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0510209542 dt 26-09-2007
	RLA F.No.05/24/40/882/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -261	M/s Shakun Polymers Ltd.Baroda
Meeting No.36/08	F.No.01/81/162/901/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 3410019831 dt 12-10-2007
	RLA F.No. 34/24/40/153/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case and taking clue from Engineering Table No. 6, decided to ratify the norms in respect of the subject Advance Authorisation as applied for.

R/A may take suitable consequential action accordingly.

Case No.A -262	M/s Shree Electricals Pune
Meeting No.36/08	F.No.01/81/162/902/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 3110031243 dt 22-10-2007
	RLA F.No.31/24/40/204/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 3, 4 & 5 of the Standard Deficiency Format.
2. Weight of each item of import.

Case No.A -263	M/s Sandvik Asia Ltd.Chennai
Meeting No.36/08	F.No.01/81/162/903/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0410091285 dt 03-10-2007
	RLA F.No.04/2/40/499/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

Case No.A -264	M/s MIRC Electronics Ltd.
Meeting No.36/08	F.No.01/81/162/883/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310444067 dt 14-09-2007
	RLA F.No.03/95/40/585/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008

Case No.A -265	M/s Precihole Machine Tools Pvt.Ltd.Thane
Meeting No.36/08	F.No.01/81/162/904/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0310448852 dt 01-11-2007
	RLA F.No. 03/95/040/756/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/08 held on 04.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.01.2008 -

1. Information in respect of Sl.No. 3, 5 & 11 of the Standard Deficiency Format.

PART -AR- FRESH

Case No.AR - 102	M/s Universal Cables Ltd.
Meeting No.36/08	F.No.01/81/50/119/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 1710001653 dt 25-05-2007
	RLA F.No.17/24/40/19/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.36/81 held on 04.12.2007. After deliberating upon the case Committee decided to send a copy of application to DIT for examination of the case and give their comments. The case stands deferred and to be relisted on 22.01.2008
